

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.223/(MAH)/2017
IA No. 52/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)


ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2017

NAME OF THE PARTIES: Sunil Parmanand Kewalramani & Anr.
V/s.

Urban Sanctuaries Developers Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 169 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Saurabh Kalia	Advocate	
2.	Pratik Tripathi	PCS	

for respondents

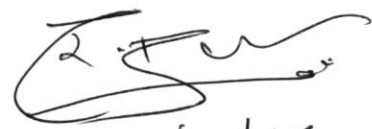
Ruturaj V. Bankar
FOR LPP

FOR
Petitioners



As per the instructions of the petitioners,
the matter is to be withdrawn, I will put
the copy of mail on record.

Advocate
for petitioners.


28/9/17.

Contd..2..

COMMON ORDER

T.C.P. No. 223/169/NCLT/MB/MAH/2017
T.C.P. No. 224/169/NCLT/MB/MAH/2017
T.C.P. No. 225/169/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. The Learned Representative from the side of the Petitioner stated that as per the instructions from the Petitioner, the matter is to be withdrawn. Therefore he seeks permission to withdraw the Petition. Granted.
3. The Petition is disposed of as Withdrawn. Consigned to the Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
28.09.2017

Sd/-

M.K. Shrawat
Member (Judicial)